

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 87/2017 in
OA 1541/2015
MA 1274/2017

New Delhi, this the 17th day of April, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

1. Association of Qualified and Trained Technologists, AIIMS
Ansari Nagar, New Delhi-110029
2. Shri Lakhpur Tanwar
S/o Shri Raghuraj Tanwar
Aged about 48 years
R/o Vasant Vihar, Behind IIT Campus
New DelhiApplicants

Versus

1. Union of India
Through the Secretary
Ministry of Finance,
Central Secretariat
New Delhi-110001
2. The Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi-110011
3. All India Institute of Medical Sciences
Through its Director
Ansari Nagar, New Delhi-110029
4. The President
All India Institute of Medical Sciences
Ansari Nagar, New Delhi-110029 ... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 23.01.2017 passed in OA 1541/2015.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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